

GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO : 1935**  
(TO BE ANSWERED ON THE 7<sup>th</sup> August 2023)

**THE DRAFT AIRCRAFT BILL, 2023**

1935. DR. SANTANU SEN

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) the details of the draft Aircraft Bill, 2023 and the manner in which it differs from the existing Aircraft Act, 1934 in terms of its objectives, scope, provisions, penalties, etc.;
- (b) the status of finalization and introduction of the Aircraft Bill, 2023 in Parliament and its expected timeline for enactment;
- (c) the implications of the Aircraft Bill, 2023 for the civil aviation sector in the country in terms of its regulation, safety, security, efficiency, competitiveness, innovation, etc., the details thereof; and
- (d) the challenges faced by Government in drafting and implementing the Aircraft Bill, 2023 and how does it plan to overcome them?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(GEN. (DR) V. K. SINGH (RETD))

(a) to (d): The Aircraft Act, 1934 has been reviewed and a Bill titled "The Aircraft Bill, 2023" providing for regulating provisions in a simplified manner, identifying existing redundancies and to provide for provisions to meet current needs of regulation of civil aviation has been drafted.

A Bill is introduced in the Parliament after seeking necessary approvals. Enactment takes place only after passage of the Bill by both the Houses of Parliament and with the assent of the President.

The Bill is at draft stage. No challenges have been faced in drafting of the Bill.

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